

Allocation of Indus water to Gujarat

3564. SHRI KANJIBHAI PATEL : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Kutch region of Gujarat is part of Sindhu basin;

(b) whether the Central Government has received any representation from the Gujarat Government regarding allocation of Indus water to the State; and

(c) if so, the progress achieved by Government with regard to the request of State Government?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA) : (a) Kutch region of Gujarat is not considered to form a part of the Indus Basin as per the present available basin maps or the Irrigation Commission Report of 1972.

(b) Yes, Sir. In a letter dated 07.02.08, the Hon'ble Minister of Water Supply, Water Resources, Urban Development and Urban Housing, Government of Gujarat addressed to the Hon'ble Union Minister of Water Resources, Central Government was requested for allocation of Indus water (*i.e.* Ravi-Beas-Sutlej water) to Kutch region.

(c) The Hon'ble Union Minister of Water Resources has replied on 18.03.08 indicating the prevalent water issues amongst the present beneficiary States of the rivers Ravi, Beas and Sutlej, some of which are before the Hon'ble Supreme Court for decision. Any new suggestion for reallocation of these waters is dependant on the decision on these issues and the present beneficiary States agreeing to spare some water.

Nohar and Sidhmukh projects

†3565. SHRI ASHK ALI TAK : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that, as per the decision of Government dated 15 January, 1982, 0,17 MAF of water of Ravi and Beas will be released for Nohar and Sidhmukh areas from Nangal dam and remaining from main Bhakra canal;

†Original notice of the question was received in Hindi.

(b) whether, according to inter-State agreement of 31 December, 1981, the Central Government decision dated 15 January, 1982 would be applicable on all concerned States;

(c) whether Rajasthan has constructed the Nohar and Sidhmukh projects after due approval of the Central Water Commission; and

(d) whether the capacity of main Bhakra canal has been completed?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA) : (a) The Secretary, Ministry of Irrigation, Government of India decided on 15 January, 1982 that the reasonable requirement of Rajasthan for irrigating Nohar and Sidhmukh areas by flow is assessed as 0.47 Million Acre Feet (MAF). The Bhakra area being served by Southern Ghaggar Canal and Jandwala distributary should be transferred to Rajasthan Feeder and the water thus saved be diverted to Nohar and Sidhmukh area to convey 0.30 MAF. The remaining 0.17 MAF shall be diverted to Rajasthan ex-Nangal *via* Bhakra Main Line (BML), after it is restored to its original capacity.

(b) As per Clause (iv) of the agreement of 31 December, 1981 among Punjab, Haryana and Rajasthan, if no mutually acceptable agreement is reached, the decision of Secretary, Ministry of Irrigation shall be binding on all the parties.

(c) Yes, Sir.

(d) Punjab, Haryana and Rajasthan have not come to a consensus on the restoration of BML to its original design capacity of 12,500 cusec.

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH) : Sir, I make a statement correcting the reply given in the Rajya Sabha on the 29th August, 2011, to a supplementary question arising out of the answer to Starred Question 362 regarding "Solar lanterns in rural areas. [Placed in Library. See No. L.T. 5276/15/11]

PAPERS LAID ON THE TABLE

Notification of the Ministry of Micro, Small and Medium Enterprises

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH) : Sir, I lay on the Table, under Section 28 of the Khadi and Village Industries Commission Act, 1956, a